

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 789 / 1996.

Thursday, this the 3rd day of July, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

1. Smt.Vijaya Rajaram Shinde,
2. Kum.Parnita R.Shinde, and
3. Master Sagar R.Shinde,
8/B Arpan,
Lepora Street,
Bhayander (West),
District Thane.

... Applicants.

(By Advocate Shri A.I.Bhatkar)

V/s.

1. Union of India
through C&M, M.T.N.L.,
Telephone House, Prabhadevi Road,
Veer Savarkar Marg,
Mumbai - 400 028.

2. General Manager, M.T.N.L.,
South Zone, Telephone Bhavan,
Colaba,
Mumbai - 400 005.

3. M/s.Jyoti Rajaram Shinde,
Sahayog Chawl No.2/6,
Krishna Nagar, Raval Padals,
Dahisar (E),
Mumbai - 400 068.

... Respondents.

(By Advocate Shri V.S.Masurkar and
Shri Suresh Kumar.)

O R D E R

(Per Shri B.S.Hegde, Member(J))

Heard Shri A.I.Bhatkar, counsel for the
applicants, Shri V.S.Masurkar, counsel for Respondents
No.1 and 2 and Shri Suresh Kumar, counsel for
Respondent No.3.

2. In this O.A. there is a dispute between the
applicant and the third Respondent each claiming that
they are the wife of the deceased employee Late Rajaram
Shinde. The third respondent has obtained a succession
certificate from the High Court against which the
applicant has filed an M.P. The High Court on the basis
of the M.P. has passed an order on 15.1.1997 stating
that there is a dispute between two people i.e. the
applicant and Respondent No.3, that after hearing

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the parties the High Court has passed an order restraining Respondent No.3 from using and/or acting in pursuance of the Succession Certificate granted on 6.6.1996 in Petition No.125/96 till further orders.

3. In the light of the above, the learned counsel for the respondents submitted that the O.A. before the Tribunal be disposed of and as and when the High Court disposes of the Petition No.125/96, the aggrieved party may approach the Tribunal.

4. In the light of the above, I hereby dispose of the O.A. and M.P. awaiting the outcome of the pending decision of the High Court. The Respondents are directed not to make any payment to either of the parties till the disposal of the pending matter in the High Court.


(B.S. HEGDE)
MEMBER (J).

B.